
(2018) 05 CHH CK 0142

Chhattisgarh High Court

Case No: WPL No. 103 Of 2018

Salil Kumari

APPELLANT

Vs

Union Of India And Ors

RESPONDENT

Date of Decision: May 15, 2018

Citation: (2018) 05 CHH CK 0142

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Sudeep Johri, Rajesh Kesharwani

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

1. Learned counsel appearing for the petitioner would submit that review application filed by the petitioner before the Assistant Labour Commissioner

is pending consideration since 09.01.2012 and has not been decided till date, therefore, it be directed to be considered and decided expeditiously.

2. I have heard learned counsel for the petitioner.

3. The prayer appears to be fair and reasonable and is accordingly allowed.

4. Be that as it may, the said authority is directed to consider and dispose of the petitioner's review application after hearing the affected parties

expeditiously, preferably within a period of three months from the date of receipt of certified copy of this order.

5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).